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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

XXXXXX XXXXXXXX

O.A. No. 23
T.A. No.

1987

DATE OF DECISION 20.3.90

Suppaiya Manjamuthu & 8 others Petitioner

Y. V. Shah Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. G. Sreedharan Nair, V.C.

The Hon'ble Mr. M. M. Singh, M(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD

Registration No. OA-23 of 1987

Date of order 20.3.90

Suppaiya Manjamuthu and 8 others .. Applicants

- versus -

Union of India and others .. Respondents

CORAM:

Hon'ble Shri G.Sreedharan Nair, Vice-Chairman

Hon'ble Shri M.M. Singh, Member (Administrative)

Counsel for the applicants : Mr. Y.V. Shah.

Counsel for the respondents : Mr. B.R. Kyada.

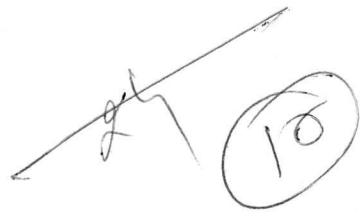
O R D E R

PER: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman:-

The applicants, who were initially recruited as casual labour in the Rajkot Division, pray for a direction to the respondents to assign seniority and absorb in that Division from the date of their initial recruitment. They have also prayed for conferment of temporary status.

2. In the reply filed on behalf of the respondents, it is contended that permanent absorption in the Rajkot Division can only be done after necessary screening is done by the Screening Committee.

3. Counsel of the applicants brought to our attention the policy-decision of the Railway Board reflected in the letter dated 11.9.1986 under which the project casual labour have to be assigned to the Division in which station where they were initially engaged is located. Accordingly, counsel of the respondents submitted in all fairness that the applicants will be included in the


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Seniority List in the Rajkot Division.

4. Counsel of the applicants requested us to give a direction to the respondents for their permanent absorption in the Division. That is a matter which depends upon the seniority position of the applicants in the Division. The respondents shall consider the same. in accordance with the turn of the applicants, the question of absorption shall be taken up and determined in accordance with law and the rules.

5. There is an incidental relief with respect to conferment of temporary status. There is no averment in the application as to the date from which the applicants, according to them are eligible for conferment of ~~the~~ such temporary status. As such, we are not in a position to adjudicate upon the same. The question is left upon, so that the applicants will be at liberty to submit an appropriate representation before the respondents for conferment of temporary status.

6. The application is disposed of as above.



(M.M.Singh)
Member (A)


20/3/90

(G.Sreedharan Nair)
Vice-Chairman